Suppl. Cause List No. 1 Sr. No. 03

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

APPCR No. 03/2016 in Bail App. No. 1/2016 IA No. 1/2016

Rinku KumarApplicant

Through:-Mr. Sachin Gupta, Advocate

v/s

State of J&K ...Respondent

Through:-

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the applicant has submitted that in view of the judgment passed by this Hon'ble Court in petition No. 598/2015 under Section 561-A Cr. P. C, titled "Rinku Kumar and Anr. Vs. State of J&K and Ors.", the present application has been rendered infructuous.

The present application is, accordingly, dismissed as having been rendered infructuous.

(PUNEET GUPTA)
JUDGE

Jammu 10.06.2020 Shammi

Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No